

Cyber Law Beyond Cybercrime

The New Compliance Era

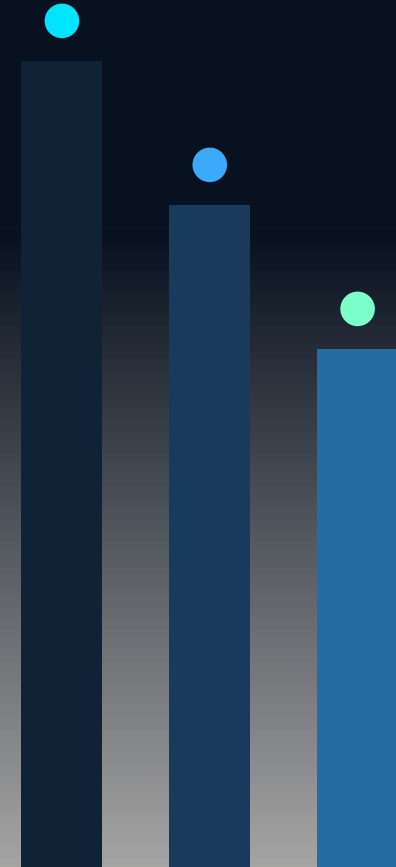
crime



compliance



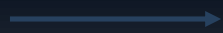
trust



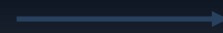
The question has changed

The law still asks who attacked — but it does not stop there.

Who attacked?



Were we prepared?

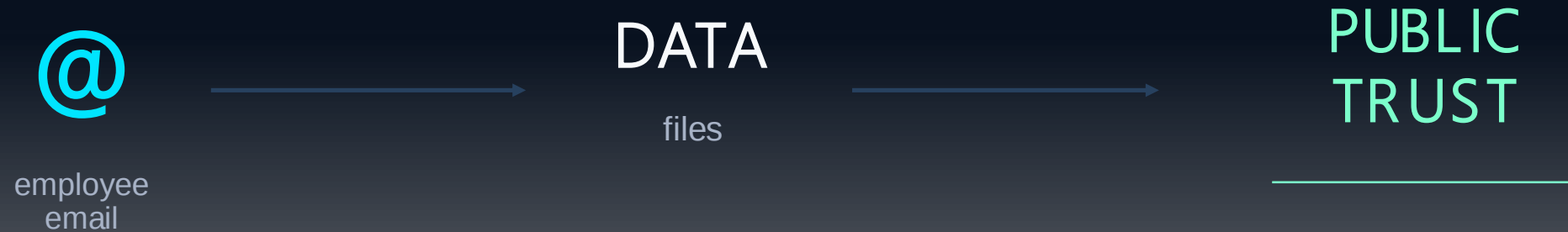


What next?

Breach response is now only one part of the story.
Data collection, access, retention and accountability matter equally.

A recent banking lesson

One compromised email account can become a full compliance problem.



Core systems may remain safe.
But customer identity documents, loan records or internal files can still create legal risk.

DPDP is also cyber governance

It turns data protection into an everyday operating discipline.

Know

what data you hold

Limit

why and how long

Protect

access and vendors

Answer

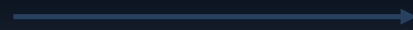
when things go wrong

DPDP forces an organisation to know its own house
before somebody breaks into it.

The new compliance era

Law now enters before the breach, not only after it.

Cyber Law



Digital Trust Law

before the crisis

during the crisis

after the crisis

The real question: what was expected before things went wrong?